

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No 114 of 2021 (SZ)

IN THE MATTER OF

Tribunal on its own motion Suo Motu
Based on the news item published in
Dinamalar Tamil Newspaper, Chennai Edition,
Dated 28-04-2021, under the caption
"There is danger due to bio-medical dumped on
Tambaram- Maduravoyal By-pass Road".

..... Applicants

-Vs-

1. The Chief Secretary to Govt of Tamil Nadu,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu-600 009
2. The Principal Secretary to Govt. of Tamil Nadu,
Health and Family Welfare Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009.
3. The Secretary to Govt. of Tamil Nadu,
Department of Environment & Forests,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009.
4. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009.
5. The Chairman, Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai, Tamil Nadu – 600 032.
6. The District Collector,
Chennai District,
District Collectorate Office,
No.62, Rajaji Salai, 4 th Floor,
Chennai – 600 001.
7. The District Collector,
Chengalpet District,
Collector Office, GST Road,
Chengalpattu – 603 001.


Commissioner
Tambaram Spl. Grade Municipality

8. Tambaram Municipality,
Rep. by its Municipal Commissioner,
28, Muthuranga Mudali Street,
Tambaram West, Chennai – 600 045.
9. Greater Chennai Corporation,
Rep. by its Commissioner,
Ripon Building, Chennai – 600 003.
10. Avadi Municipality ,
Represented by its Commissioner,
N.M.Road , Avadi- 600 054.
11. The District Collector,
1st Floor, Collectorate,
Thiruvallur- 602001.

REPORT FILED BY THE 8TH RESPONDENT

I, Chitra, wife of Sukumar Hindu aged about 42 years, working as Commissioner, Tambaram Municipality, Tambaram, do hereby solemnly affirm and sincerely state as follows;-

1. I submit that I have perused the order of this Honourable Tribunal dated 21-05-2021 passed while taking up this case suo-motu based on the referred News reports.

2. On receipt of the said orders from this Honourable Tribunal, the inspection of the concerned place was carried out jointly by this respondent along with the Public and Sanitary department of the Municipality. It was found the place in question was on the Bye-pass road that branches off from the Grand Southern Trunk Road on the Irumbuliyur Junction and the same lies within the jurisdiction of the National Highways Authority of India. Further the Municipal limits of the Tambaram Municipality ends on the Eastern and Northern side of the Bye Pass road. On the other side of the Bye-pass road, the land is in the limits of the Perungalathur Panchayat.

3. As the NHAI is not a party to the present Application, this respondent has addressed the NHAI with regard to the environmental issues that have been pointed out in the News reports. Further, the

Commissioner
Tambaram Municipality

Sanitary Inspector was tasked with regularly patrolling the stretch of the Bye-pass road and the vulnerable locations along the same.

4. The following initial steps have been taken at the outset to address the problem.

- A. affixing of warning board to prevent dumping wastes,
- B. Clearing of bushes along the down slope of the junction of the Bye-pass road with the access road to prevent the frequent stopping of vehicles.
- C. Regular patrol by the Sanitary Staff of the area until the NHAI implements steps for maintenance.

5. During one of the said patrol of the NHAI road an Ambulance was found parked in the junction of the Bye-pass road with the access road leading from Tambaram towards Maduravoyal. It was also found that the said Ambulance staff had dumped their protective gear such as gloves, PPE suits and Masks in the said location. The said Ambulance owner was imposed with a fine under the Public Health Act and the Fine of Rs 5000/- was levied. Further a warning Board was erected as a temporary measure pending the response of the NHAI.

6. The said Bye-pass road is under the control and maintenance of the NHAI. Works including the repair and maintenance as well as Conservancy work on the highway is carried out by the NHAI and the Respondent herein has addressed the NHAI, Regional Officer, NHAI, with office at Sri Towers, 3rd Floor, DP-34 (SP), Industrial Estate, Guindy, Chennai-32 by letter dated 11-06-2021.

7. As a temporary measure as already set out above, the place was cleared by the Municipal workers and a board was also affixed in the said location to deter the dumping of any wastes in the locality. Besides this Bleaching powder has been sprayed to dis-infect the location.

8. It is humbly submitted that the said location of the junction of the access road and the bye-pass road is having additional width which is attractive to the vehicles that are passing through to stop briefly and several drivers regularly stop to answer nature's call. In order to deter such

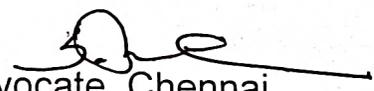
mischiefs, the down slope of the bund which was covered by bushes was cleared and the location is no longer conducive for stopping the vehicles.

9. For the past one week after the steps as above were taken the incidence of nuisances and dumping of wastes has not been noticed. Further the NHA has to be impleaded as a party to the present Application for further action with regard to the Bye-pass road. This respondent has tasked the Municipal Sanitary staff to ensure that there is no dumping of wastes such as medical wastes in the area under its control. Further separate arrangements are already in place with one M/s G.J. Multiclave Pvt Ltd for the disposal of Bio-medical wastes such as PPE kits, gloves and masks etc and the said Company has been given the work of properly disposing off the said materials that are collected by the Sanitary workers of the Tambaram Municipality. Monthly remuneration of Rs 20,000/- has been fixed and it is being regularly paid for this purpose.

It is therefore prayed that this Honourable Tribunal may be pleased to pass suitable orders in this regard in O.A. No 114 of 2021 and thus render justice.

Solemnly affirmed on
This the 22nd day of June
2021 and the deponent
Herein has affixed her signature
In my presence


Commissioner
Tambaram Municipality
Before me


Advocate, Chennai
S. RAM SENTHIL KUMAR
ADVOCATE, E. No.2522/06
D5, 31/15, 1st Main Road,
Gandhi Nagar, Adyar,
Chennai - 600 020.





தாம்பரம் பெருநகராட்சி

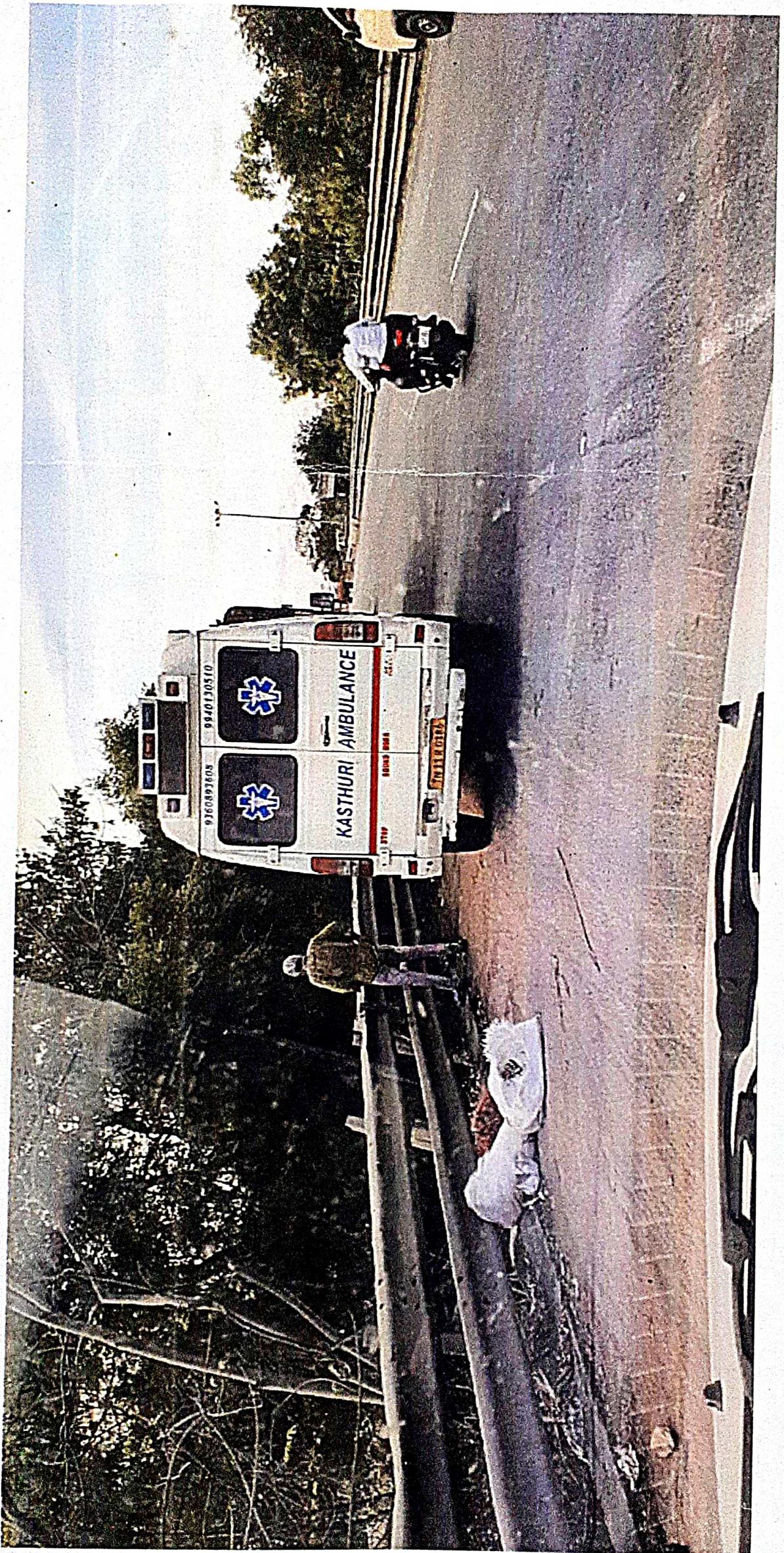
அறிவிப்பு

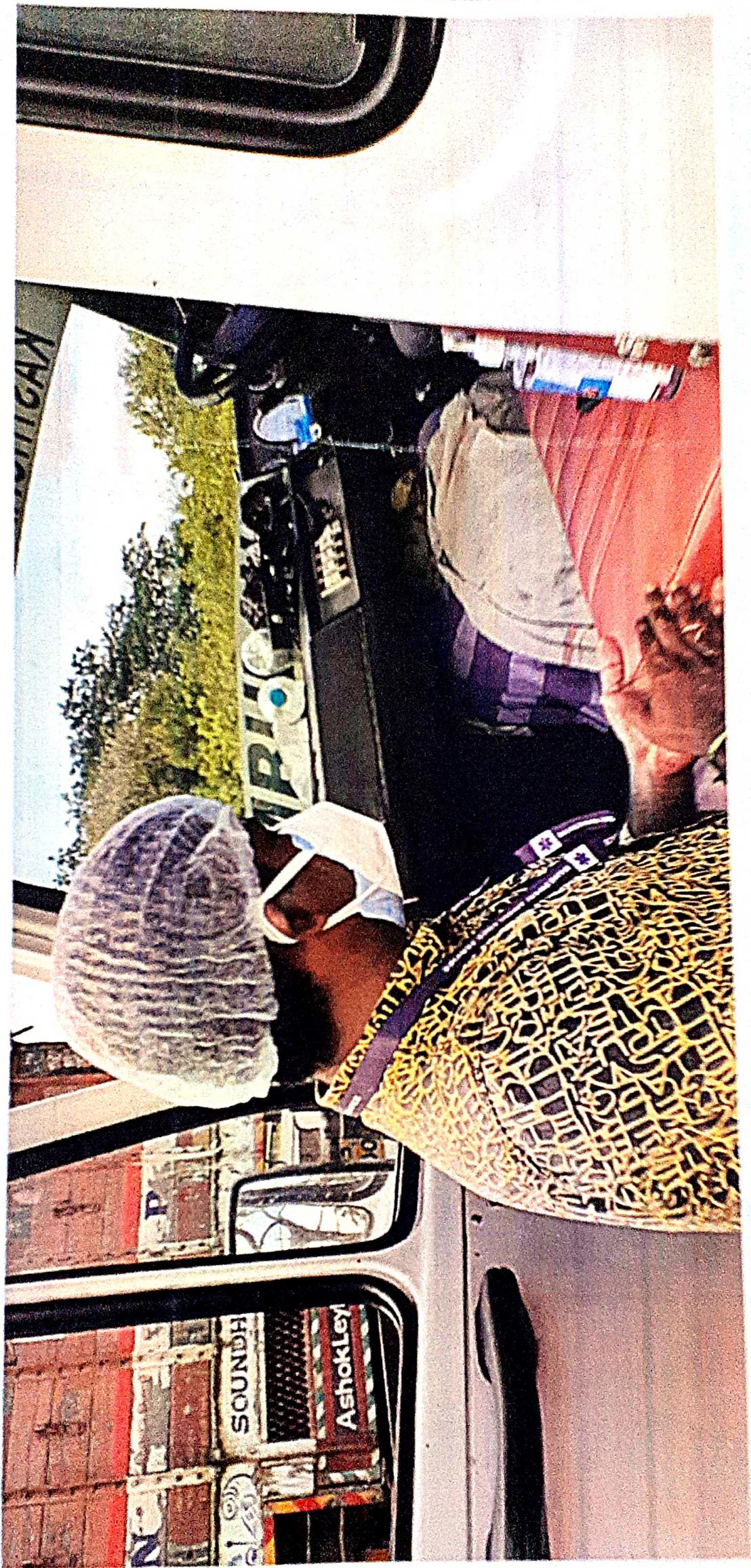
NHAI சாலை மற்றும்
அனுகூலம் (Service Road)
இங்கு மருத்துவ நுண்ணுயிர்
கழிவுகள் (Medical Wastes) மற்றும்
இதர கழிவுகள் கொட்டக்கூடாது
தவறும் பட்சத்தில்
அபராதம் விதிக்கப்படும்

இங்கு கன்காணிங் வேலை வராததுடன்
கிணறுகள்
தாம்பரம் பெருநகராட்சி

கிணறுகள்

தாம்பரம் பெருநகராட்சி



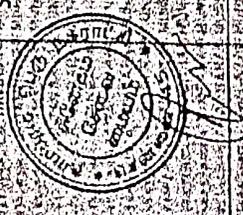


TAMBARAM MUNICIPALITY SERVICE REQUEST RECEIPT

Receipt Number /
 Service No. /
 Applicant Name /
 Address /
 009/01/2/21-22/0001043
 Other Income
 KASTHUR AMBULANCE
 1, FLOWERS ROAD,
 PURASAINAKKAM CHENNAI
 PIN Code - 600084

Receipt Date /
 Time /
 17-Jun-2021 01:18:00 PM
 Sl Ward / Ward /
 Office / Amt /
 Mobile No /
 H/A / N/A
 Amount / Al /
 9840025193

Sl No	Payment Mode	Description	Amount / Al /
N/A	Cash	OTHER INCOME	5000.00



0005640
 Remotes TRIPICENE CALAN MEDICAL WASTE DUMPING
 Amount in Words
 Five Thousand Rupees and 00/100 paise only

Payment Details
 Amount in Words
 Five Thousand Rupees and 00/100 paise only

Signature /
 Date /

000850-DANKRTHANAM
 01 OFFICE QUARTER 2

அனுப்புநர்

திருமதி. S.சித்ரா., M.Com., B.Ed.,
ஆணையாளர்,
தாம்பரம் நகராட்சி.
சென்னை- 45.

பெறுநர்

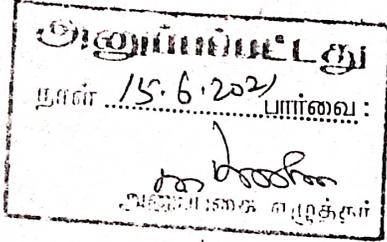
காவல் ஆய்வாளர் அவர்கள்,
சட்டம் மற்றும் ஒழுங்கு,
S-11 தாம்பரம் காவல் நிலையம்,
தாம்பரம்.

ந.க.எண்.1528/2021/எச்1, நாள்: 11.06.2021

பொருள் :

பொது சுகாதார பிரிவு - தாம்பரம் நகராட்சி - 28.04.2021 அன்று தினமலர் தினசரி நாளிதழ் -தாம்பரம் முதல் மதுரவாயல் பைபாஸ் சாலையில் மருத்துவ கழிவுகள் கொட்டப்படுவது - நகராட்சியால் எடுக்கப்பட்ட நடவடிக்கை தெரிவித்தல் - தொடர் நடவடிக்கை மேற்கொள்ள தகவல் தெரிவிப்பது - தொடர்பாக.

பதிவு அஞ்சல ஒப்புதல்



- 1) 28.04.2021-ல் தினமலர் தினசரி சாளிதழ் செய்தி
- 2) தேசிய பசுமை தீர்ப்பாயம், சென்னை அவர்களின் வழக்கு எண்.O.A.No.114/2021

பார்வை 1-ல் கண்ட தினமலர் நாளிதழ் செய்தியில் (28.04.2021-ல்) தாம்பரம் - மதுரவாயல் புறவழிசாலையில் மருத்துவ கழிவுகள் கொட்டப்பட்டதாக செய்தி வெளியாகி உள்ளது. இதனை தொடர்ந்து அப்பகுதி முழுவதும் சுத்தம் செய்யப்பட்டு கிருமி நாசினி தெளிக்கப்பட்டது. மேற்படி இடமானது இந்நகராட்சிக்குட்பட்ட பகுதியில் உள்ள தாம்பரம் - மதுரவாயல் புறவழிச் சாலையில் மேம்பாலம் பகுதியில் உள்ளது.

இது தொடர்பாக நகராட்சி துப்புரவு ஆய்வர் மூலம் நேரடி கள ஆய்வு செய்யப்பட்டு கண்காணிப்பு பணி மேற்கொள்ளப்பட்டதில் கடந்த மே மாதம் 7-ஆம் தேதி மாலை 3.30 மணியளவில் கண்காணிப்பு செய்யப்பட்டதில் TN11R 0186 என்ற எண்ணுள்ள கடிவு எண்.1, Flowers Road, புரசைவாக்கம், சென்னை - 84 என்ற விலாசத்தில் உள்ள திரு. தேவராஜ் (உரிமையாளர்) கஸ்தூரி ஆம்புலன்ஸ் நிறுவனத்திற்கு சொந்தமான வாகனம் மருத்துவக் கழிவுகளை கொட்டப்படுவது கண்டறியப்பட்டு பேரிடர் மேலாண்மை விதி எண்.51-ன் படியும் தமிழ்நாடு பொது சுகாதார சட்டம் 1939 விதி எண்.71-ன் படியும் நடவடிக்கை மேற்கொள்ளப்பட்டு மேற்கூறிய நிறுவனத்திற்கு ரூ.5000/- அபராதம் விதித்து வரைவு அனுப்பப்பட்டுள்ளது. அதனை தொடர்ந்து தாம்பரம் நகராட்சியால் மருத்துவ கழிவுகளும் இதர கழிவுகளும் கொட்டக்கூடாது என அறிவுப்பு பலகை நாளிதழில் தெரிவித்துள்ள இடத்தில் வைக்கப்பட்டுள்ளது.

மேலும் இந்த நிகழ்வு தொடர்பாக தேசிய பசுமை தீர்ப்பாயம், சென்னை அவர்கள் 28.04.2021 தினமலர் செய்தியின் அடிப்படையில் தாமாக முன்வந்து O.A.No.114/2021-ல் வழக்கும் தொடர்ந்துள்ளது.

இச்சாலையில் தொடர்ந்து வாகனங்களும் பொது மக்களும் பயணிப்பதால் மேற்படி கொட்டப்படும் மருத்துவ கழிவுகள் மற்றும் இதர கழிவுகளால் தொற்று பரவும் அபாயம் உள்ளது. எனவே மேற்படி நிகழ்வு இனி நிகழாவண்ணம் தடுத்திட தொடர் கண்காணிப்பு மேற்கொள்ளவும், இவ்வாறு செயலில் ஈடுபடுவோர் மீது உரிய நடவடிக்கை மேற்கொள்ளவும் இதன் மூலம் கேட்டுக்கொள்ளப்படுகிறது.

ஆணையாளர்,
தாம்பரம் நகராட்சி.

நகல் :

- 1) Regional Officer, NHAI, Sri Towers, 3rd Floor, E.P- 34 (SP) Industrial Estate, Guindy, Chennai - 32.
- 2) கண்காணிப்பு பொறியாளர் அவர்கள், தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம், மறைமலைநகர்.

அனுப்பநர்

திருமதி. S.சித்ரா., M.Com., B.Ed.,
ஆணையாளர்,
தாம்பரம் நகராட்சி.
சென்னை- 45.

பெறுநர்

Regional Officer,
National Highways Authority of India, Sri
Towers, 3rd Floor, DP- 34 (SP) Industrial
Estate, Guindy,
Chennai - 32.

ந.க.எண்.1528/2021/எச்1, நாள்: 11.06.2021

15^{வது} அஞ்சல ஒப்புரவுகள்

அனுப்பப்பட்டது
நாள் 15.6.2021
பார்வை
அனுப்பினார்

பொது சுகாதார பிரிவு - தாம்பரம் நகராட்சி - 28.04.2021 அன்று தாம்பரம்
முதல் மதுரவாயல் பைபாஸ் சாலையில் மருத்துவ கழிவுகள் கொட்டப்படுவது
- தொற்று ஏற்படும் அபாயம் உள்ளதால் தொடர் கண்காணிப்பு பணி
மேற்கொள்ள கோருவது -- தொடர்பாக.

- 1) 28.04.2021-ல் தினமலர் தினசரி சாளிதழ் செய்தி
- 2) தேசிய பசுமை தீர்ப்பாயம், சென்னை அவர்களின் வழக்கு
எண்.O.A.No.114/2021

பார்வை 1-ல் கண்ட தினமலர் நாளிதழ் செய்தியில் (28.04.2021-ல்) தாம்பரம் - மதுரவாயல்
புறவழிசாலையில் மருத்துவ கழிவுகள் கொட்டப்பட்டதாக செய்தி வெளியாகி உள்ளது. இதனை தொடர்ந்து
அப்பகுதி முழுவதும் சுத்தம் செய்யப்பட்டு கிருமி நாசினி தெளிக்கப்பட்டது. மேற்படி இடமானது
இந்நகராட்சிக்குட்பட்ட பகுதியில் உள்ள தாம்பரம் - மதுரவாயலில் புறவழிச் சாலையில் மேம்பாலம் பகுதியில்
உள்ளது.

இது தொடர்பாக நகராட்சி துப்புரவு ஆய்வர் மூலம் நேரடி களஆய்வு செய்யப்பட்டு கண்காணிப்பு பணி
மேற்கொள்ளப்பட்டதில் கடந்த மே மாதம் 7-ஆம் தேதி மாலை 3.30 மணியளவில் கண்காணிப்பு
செய்யப்பட்டதில் TN11R 0186 என்ற எண்ணுள்ள கஸ்தூரி ஆம்புலன்ஸ் நிறுவனத்திற்கு சொந்தமான
வாகனம் மருத்துவக் கழிவுகளை கொட்டப்படுவது கண்டறியப்பட்டு பேரிடர் மேலாண்மை விதி எண்.51-ன்
படியும் தமிழ்நாடு பொது சுகாதார சட்டம் 1939 விதி எண்.71-ன் படியும் நடவடிக்கை மேற்கொள்ளப்பட்டு
மேற்கூறிய நிறுவனத்திற்கு ரூ.5000/- அபராதம் விதித்து வரைவு அனுப்பப்பட்டுள்ளது. அதனை தொடர்ந்து
தாம்பரம் நகராட்சியால் மருத்துவ கழிவுகளும் இதர கழிவுகளும் கொட்டக்கூடாது என அறிவுப்பு பலகை
நாளிதழில் தெரிவித்துள்ள இடத்தில் வைக்கப்பட்டுள்ளது.

மேலும் இந்த நிகழ்வு தொடர்பாக தேசிய பசுமை தீர்ப்பாயம், சென்னை அவர்கள் 28.04.2021 தினமலர்
செய்தியின் அடிப்படையில் தாமத முன்வந்து O.A.No.114/2021-ல் வழக்கும் தொடர்ந்துள்ளது.

மேற்படி தாம்பரம் - மதுரவாயல் புறவழிச் சாலையானது தங்களது முழு கட்டுப்பாட்டில் பராமரிப்பு மற்றும்
தூய்மைப் பணிகள் மேற்கொள்ளப்பட்டு வருகிறது. இச்சாலையில் தொடர்ந்து வாகனங்களும் பொது மக்களும்
பயணிப்பதால் மேற்படி கொட்டப்படும் மருத்துவ கழிவுகள் மற்றும் இதர கழிவுகளால் தொற்று பரவும் அபாயம்
உள்ளது.

எனவே மேற்படி நிகழ்வு இனி நிகழாவண்ணம் தடுத்திட தொடர் கண்காணிப்பு மற்றும் உரிய
நடவடிக்கை மேற்கொள்ள தாங்களுக்கு இதன் மூலம் கேட்டுக்கொள்ளப்படுகிறது.

ஆணையாளர்,
தாம்பரம் நகராட்சி.

நகல் :

- 1) கண்காணிப்பு பொறியாளர், தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம், மறைமலைநகர்.
- 2) காவல் ஆய்வாளர், சட்டம் மற்றும் ஒழுங்கு, S-11 தா. இரம் காவல் நிலையம், தாம்பரம்.

BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
AT CHENNAI

O. A. No. 114 of 2021

REPORT FILED BY THE 8TH
RESPONDENTS

M/S. P. SRINIVAS (828/1994).
N.K. PONRAJ (2263/2009).
R. PURUSHOTHAMAN(253/2011

COUNSEL FOR 8TH RESPONDENT